

ITEM NO.54

COURT NO.10

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).5900/2012
(Arising out of impugned final judgment and order dated 22-05-2012
in CRLA No. 3000/2003 passed by the High Court of Judicature at
Allahabad)

VINAY KUMAR JAIN

Petitioner(s)

VERSUS

SENIOR COOPERATIVE OFFICER AVAS VIKAS & ANR.

Respondent(s)

WITH

SLP (Crl) No.7059/2012 (II)

SLP (Crl) No.6271/2012 (II)

SLP (Crl) No.407/2013 (II)

Date : 06-11-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s)

Mr.E.C.Agrawala, AOR

Mr.Rajesh Kumar, Adv.

Mr.Pati Raj Yadav, Adv.

Ms.Purnima Bhat, AOR

For Respondent(s)

Mr.Adarsh Upadhyay, Adv.

Mr.Amit Kumar Singh, Adv.

Mr.Shakil Ahmad Syed, Adv.

Mr.Modh Parvez Dabas, Adv.

Mr.Uzmi Jameel Husain, Adv.

Mr.Pulkit Chandna, Adv.

Ms.Anu Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner seeks time to find
out the outcome of recall application pending before the
High Court.

List the matters in the first week of December, 2017.

(Ashok Raj Singh)
Court Master

(Jagdish Chander)
Court Master